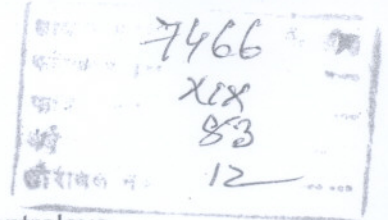


No. A-11016/ 02/2014-CLS-II
Government of India/Bharat Sarkar
Ministry of Labour & Employment/Shram Aur Rozgar Mantralaya

New Delhi, dated the 05 November 2014



13 NOV 2014

To

The Registrar General,
All High Courts.

Subject: Filling up the posts of Presiding Officer at CGIT-cum-Labour Court, Nagpur, Mumbai-II, Bangalore and Ernakulam.

Sir,

I am directed to say that the posts of Presiding Officer, CGIT-cum-Labour Court at Nagpur, Mumbai-II, Bangalore and Ernakulam are to be filled up shortly in accordance with the provisions contained in section 7 & 7A of the Industrial Disputes Act, 1947. According to these provisions the post can be held by a judicial officer who is or has been a Judge of a High Court or who has rendered not less than three years service as Additional District Judge or District Judge. A serving Judge can be appointed on deputation basis for a fixed term. A retired Judge is appointed on re-employment basis. As per the provisions under Section 7 C of the I.D. Act, 1947, a Presiding Officer in a CGIT-cum-Labour Court can continue up to 65 years of age.

2. The scales of pay attached to the post of Presiding Officer of the CGIT-cum-Labour Courts are follows:

- | | |
|---|--|
| (i) Distt. Judge (Entry Level) – | Rs. 51,550-1230-58,930-1380-63,070/- |
| (ii) Distt. Judge (Selection Grade) | Rs. 57,700-1230-58,930-1380-67,210-1540-70,290/- |
| (iii) Distt. Judge (Super time Scale) – | Rs. 70,290-1540-76,450/- |

3. It is, therefore, requested that panel of names of Judicial Officers who are willing to be appointed as Presiding Officer in the duty stations mentioned above and who fulfill the eligibility conditions may please be furnished to this Ministry **within two months** time from date of issue of this letter, for selection of the suitable officer. The bio-data of the officers may be furnished in the enclosed Proforma. The nomination of judicial officers may please be forwarded along with abstracts of ACRs of the last five years duly certified in the enclosed Proforma along with the ACR dossiers and vigilance clearance at the earliest possible date.

4. It is requested that the circular may be given wide publicity including the Notice Board of the Court so that there is sufficiently large number of candidates applying for the post.

- Encl: (i) Proforma
(ii) Copies of terms & conditions

Yours faithfully,

(S.K. Singh)

Under Secretary to the Govt of India

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Jaisalmer House, Man Singh Road, New Delhi with the request that a panel of names of eligible judicial officers who fulfill the requirement may kindly be forwarded to this Ministry.
2. All RLC (C) with the request to take up the matter with the concerned High Court where they are functioning from to expedite panel from the High Courts concerned.



(S.K. Singh)

Under Secretary to the Govt of India

TERMS AND CONDITIONS OF APPOINTMENT OF RETIRED JUDICIAL OFFICERS AS PRESIDING OFFICERS OF CENTRAL GOVERNMENT INDUSTRIAL TRIBUNAL-CUM-LABOUR COURTS.

- (a) "A Retired Judicial Official appointed as Presiding Officer shall hold the post up to 65 Years of age".
- (b) PAY: The pay will be fixed in the scales of
- (i) Distt. Judge (Entry Level) – Rs.51, 550-1230-58,930-1380-63,070
 - (ii) Distt. Judge (Selection Grade) – Rs.57, 700-1230-58,930-1380-67,210-1540-70,290
 - (iii) Distt. Judge (Super time Scale)– Rs.70,290-1540-76,450
- per month inclusive of gross pension, pension equivalent of other retirement benefits, if any.
- (c) DEARNESS ALLOWANCE: The Officer will be entitled to D.A. as per Rules applicable to the Central Govt. employees from time to time subject to the condition that relief of pension is deducted from the emolument drawn during the period of re-employment as per instructions contained in the Ministry of Law's letter No. 66/2/78-Justc. Dated the 4th August, 1978.
- (d) CCA/HRA/MEDICAL CONCESSION/TA: To be regulated under the Rules as applicable to the Central Government employees.
- (e) LEAVE: During the period of re-employment, the officer will be governed by the Central Civil Services (Leave Rules) 1972 as amended from time to time.
-
- (f) RESIDENTIAL ACCOMMODATION: He will be entitled to residential accommodation according to the Rules of the Central Government.
- (g) The period of re-employment will commence from the date of assumption of the charge of the post of Presiding Officer, CGIT-cum-Labour Court under the Central Govt.
- (h) Employment is liable to termination at one month's notice on either side.
- (i) As per provisions of Para 12 of the CCS(Fixation of Pay of Re-employed Pensioners) Orders, 1986, the officer will be entitled to subscribe to Contributory Provident Fund;
- (j) Any amount of overpayment pertaining to the pre-retirement period including the amount written off on the ground that he was no longer in Government service would be recoverable by adjustment of the pay and allowances admissible to him during the period of re-employment (As per GOI decision (5)(2) below Rule 73 of the CCS(Pension) Rules, 1972).

ANNEXURE-II

TERMS AND CONDITIONS OF APPOINTMENT OF SERVING JUDICIAL OFFICERS AS PRESIDING OFFICERS OF CENTRAL GOVERNMENT INDUSTRIAL TRIBUNAL-CUM-LABOUR COURTS ON DEPUTATION.

(a) Serving Judicial Officers will be appointed as Presiding Officer on deputation basis for a period of 3 years as per Govt of India India's(DOP&T) order No. 6/8/2009-Estt(Pay-II) Dated 17.6.2010.

(b) PAY: The pay will be fixed in the scales of

(i) Distt. Judge (Entry Level) – Rs.51, 550-1230-58,930-1380-63,070

(ii) Distt. Judge (Selection Grade) – Rs.57, 700-1230-58,930-1380-67,210-1540-70,290

(iii) Distt. Judge (Super time Scale)– Rs.70,290-1540-76,450 per month

The Officer will have the option to get his pay fixed in deputation post under the normal rules or to draw pay of the post held in the parent department plus deputation duty allowance in accordance with and subject to conditions as modified from time to time.

(c) DEARNESS ALLOWANCE: The Officer will be entitled to D.A. under Rules applicable to the parent Government or under the Rules of borrowing Government accordingly as he retains his scale of pay under parent Government or draws pay attached to the post under the borrowing Government.

(d) CCA/HRA/MEDICAL CONCESSION/TA for journey on duty during deputation period/Joining Time pay and Transfer TA: to be regulated under rules of the borrowing Government.

(e) LEAVE PENSION: During the period of deputation on temporary transfer, the officer will continue to be governed by the leave and pension rules of the parent employer applicable to him before such transfer but he will not be entitled to any vacation leave during the period of deputation as Presiding Officer Central Govt. Industrial Tribunal-cum-Labour Court.

(f) RESIDENTIAL ACCOMMODATION: He will be entitled to residential accommodation according to the rules of the Government to which he is deputed.

(g) The period of deputation will commence from the date of assumption of charge of the post of Presiding Officer, Central Govt. Industrial Tribunal-cum-Labour Court under the Central Govt. and end on the date on which the official relinquishes the charge of the post under the Central Govt.

PROFORMA

1. NAME IN FULL :
2. DATE OF BIRTH :
3. SC/ST/OBC/GENERAL CATEGORY :
4. EDUCATIONAL QUALIFICATION :
5. PARTICULARS OF SERVICE IN
BRIEF WITH DATE FOR EACH
APPOINTMENT HELD
(IN CHRONOLOGICAL ORDER)
(Note: Experience with regard to Labour matter:
may be specifically mentioned)
6. LAST POST HELD :
7. SCALE OF PAY ATTACHED TO
THE LAST POST HELD :
8. LAST PAY DRAWN :
9. RESUME OF ANNUAL CONFIDENTIAL
REPORTS ON THE WORK AND
CONDUCT OF THE OFFICER DURING
THE LAST THREE YEARS :
10. ADDRESS FOR COMMUNICATION :
11. PHONE NO (OFFICE)
(RESIDENTIAL)
(MOBILE)

ACR GRADINGS FOR THE LAST FIVE YEARS ACRs OF THE OFFICERS CONSIDERED FOR THE POST OF PRESIDING OFFICER, CGIT-CUM-LABOUR COURT.

Name of the Officer_____

[illegible]